

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-100/2022/950/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Smti. Sangeeta Gogoi Bora,  
Presiding Officer,  
Industrial Tribunal,  
Dibrugarh.

Dated Guwahati the <sup>Jed</sup> 3 February, 2023.

Sub: **Earned leave.**

Ref:- Letter No. ITD. I/2023/88 dtd. 20.01.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for 36 days from 06.02.2023 to 13.03.2023 (prefixing 05.02.2023) along with station leave permission, from the evening of 04.02.2023 till the morning of 14.03.2023**, has been granted. Further, you have been asked to hand over charge to the the District and Sessions Judge, Dibrugarh and in her absence to the next senior most Judicial Officer before proceeding on leave.

Yours faithfully,

Sd/-

**JT.REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-35/1999/950A-950C/A, dated , 03-02-2023**

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.  
**(A copy of the leave application form in prescribed format is enclosed herewith)**
2. The District and Sessions Judge, Dibrugarh.
3. The Project Manager, Gauhati High Court.

  
**JT.REGISTRAR (VIGILANCE)**